

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00047/2020

WITH

MISCELLANEOUS APPLICATION NO. 170/00164/2020

DATED THIS THE 19TH DAY OF JUNE, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Jaipur Bench, Jaipur.)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from his residence at New Delhi)

H. Hanumantharaju,
S/o Hanumanthappa,
Aged about 55 years,
Working as UDC at CCW (Civil),
All India Radio and Doordarshan,
Bangalore 560 006
And Residing at Quarter No. D-05,
SPT AIR Staff Quarters,
Yelahanka New Town,
Bangalore 560 064

....Applicant

(By Advocate Shri N. Obalappa - through video conference)

Vs.

1. The Union of India,
Represented by its Secretary,
Ministry of Information and Broadcasting,
'A' Wing, Shastry Bhavan,
New Delhi 110 001

2. The Chief Executive Officer,
Prasar Bharati, C Wing,
Doordarshan Bhavan,
Mandi House,
New Delhi 110 001

3. The Director General,
All India Radio, Akashvani Bhavan,
Parliament Street,
New Delhi 110 001

4. The Deputy Director General (E)/HOO,
SPT, All India Radio,
Yelahanka New Town,
Bangalore 560 064

5. The Executive Engineer (Civil),
CCW, All India Radio and Doordarshan,
J.C. Nagar, Bangalore 560 006

.....Respondents

(By Shri Vishnu Bhat, Senior Panel Counsel - through video conference)

O R D E R (ORAL)
PER: SURESH KUMAR MONGA, MEMBER (J)

ORIGINAL APPLICATION NO.170/00047/2020

Pursuant to our earlier order dated 12.06.2020, Shri N. Obalappa, learned counsel for the applicant, stated that the applicant shall be able to vacate the house allotted by the respondents within a period of 3 months from today.

2. In view of the above statement made by Shri Obalappa, Shri Vishnu Bhat, learned counsel for the respondents, submits that nothing survives in this Original Application and the same can be disposed of as having been rendered infructuous.

3. Accordingly, the Original Application is disposed of having been rendered infructuous.

4. In case the applicant submits an application within a period of one month from today seeking allotment of a house as per his entitlement, the same shall be considered by the respondents and an appropriate order shall be passed on the same in accordance with law within a period of two weeks thereafter

5. The matter stands disposed of.

MA No. 170/00164/2020

Since the Original Application itself has been ordered to be rendered infructuous, therefore, nothing survives in the Miscellaneous Application No. 170/00164/2020 and the same is also disposed of having been rendered infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/